

CPSs and jetties, are given in Statement (See below). These funds were fixed and frozen at the commencement of the Phase-II of the Scheme, in consultation with the Coastal States/UTs, which are provided by the Central Government. The construction work of CPSs and jetties are undertaken by the respective Coastal States/UTs, which have been mandated to achieve the targets by the end of Phase-II of the Scheme, *i.e.*, 31.03.2016.

Statement

The State/UT-wise details of Coastal Police Stations and Jetties

Sl. No.	Name of State/ Union Territory	Coastal Police Stations	Jetties	(₹ in crore)	
				Funds sanctioned for construction of Coastal Police Stations	Jetties
1.	Gujarat	12	05	5.76	2.50
2.	Maharashtra	07	03	3.36	1.50
3.	Goa	04	02	1.92	1.00
4.	Karnataka	04	02	1.92	1.00
5.	Kerala	10	04	4.80	2.00
6.	Tamil Nadu	30	12	14.40	6.00
7.	Andhra Pradesh	15	07	7.20	3.50
8.	Odisha	13	05	6.24	2.50
9.	West Bengal	08	04	3.84	2.00
10.	Daman and Diu	02	02	0.96	1.00
11.	Lakshadweep	03	02	1.80	1.00
12.	Puducherry	03	02	1.44	1.00
13.	Andaman and Nicobar Islands	20	10	4.00	5.00

Files related to Netaji Subhash Chandra Bose declassified

705. SHRI DEREK O'BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of classified files related to Netaji Subhash Chandra Bose that Government has decided to declassify;

(b) the reason why 25 files are being released every month, instead of all released at the same time;

- (c) the names of Ministries which possesses files related to Netaji Bose;
- (d) the name of other countries which possesses files related to Netaji Bose and whether Government has contacted them to release such files; and
- (e) the current status of such requests?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Government of India has declassified all the available classified files and transferred these files to National Archives of India (NAI) for permanent retention. All declassified files pertaining to Netaji Subhas Chandra Bose received in the National Archives of India (NAI), are first subjected to preliminary conservation and digitization, before being released in public domain. Both of these are time consuming exercise.

(d) The issue of handing over documents relating to Netaji has been taken up with the governments of Austria, Federal Republic of Germany, Republic of Italy, Japan, Russian Federation, the United Kingdom and United States of America.

(e) Responses from the Governments of Russian Federation, Federal Republic of Germany, Japan and the United Kingdom have been received. Responses from the Governments of Austria, Republic of Italy and the United States of America are awaited.

Township for displaced Kashmiri pandit migrants in the valley

706. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what is the current status of Government plan to set up "composite township" for displaced Kashmiri pandit migrants in the valley;
- (b) the details of steps taken or proposed to be taken by Government for the rehabilitation of Kashmiri migrants;
- (c) whether Government has fixed any timeframe for the township plan in the valley; and
- (d) if so, the details thereof and by when the township will be set up in the valley for the Kashmiri migrants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The State Government of Jammu and Kashmir has been requested to identify suitable land in the Kashmir Valley, where the Kashmiri migrants could be rehabilitated.